

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL No.6172 OF 2008

[Arising out of SLP(C)No.622 of 2007]

FOOD CORPORATION OF INDIA

... Appellant(s)

Versus

FCT THOZILALI UNION (STU) & ORS.

... Respondent(s)

ORDER

Delay condoned.

Leave granted.

Despite our order of 12th May, 2008, there is still no one present on behalf of the respondent, Union, which is unrepresented.

We are informed by learned counsel appearing for the Food Corporation of India that the concerned godowns of the Food Corporation of India have since been notified under Section 10 of the Contract Labour (Regulation and Abolition) Act, 1970. Accordingly, the directions which had been given by the Employees' State Insurance Court, which were confirmed by the High Court will have to be set aside, on account of the fact that the Food Corporation of India has

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its own scheme for coverage of employees as an alternative to the scheme of the

E.S.I. Corporation.

Accordingly, the appeal is allowed and the directions given by the Employees' State Insurance Court are set aside, along with the directions of the High Court.

**.....J.
(ALTAMAS KABIR)**

**.....J.
(MARKANDEY KATJU)**

**New Delhi,
October 20, 2008.**

